ANNEXURE

[*See* paragraph 60]

(SPECIAL PROVISIONS)

A. Employees' Enrolment Campaign, 2026. — (1) The Employees' Enrolment Campaign, 2026 shall come into force on the date of publication of this Scheme and shall cease to operate on the 31st day of October, 2026.

(2) Any employer, whether previously covered or not under the Code, shall be permitted to-

(a) apply for coverage; and
(b) enrol such employees who joined the establishment between 1st day of April, 2009 and 31st day of March, 2026, who are employed as on date of declaration, but who, for any reason, were not enrolled under the Scheme earlier.

(3) The compliance in respect of such declared employees shall commence from the month of such declaration by the employer under this Campaign provided that the employees' share of contribution, has not been previously deducted and kept with the employer.

(4) In cases wherein inquiries under section 7A of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 or under section 125 of the Code, Para-11 of the Employees' Provident Funds Scheme, 2026 or paragraph 26-B of Employees' Provident Funds Scheme, 1952, paragraph-8 of the Employees' Pension Scheme, 2026 or paragraph-8 of Employees" Pension Scheme, 1995, as the case may be, are pending and the employer opts for this Campaign, both the employee and the employer contribution shall be payable as per provisions of the Code and Schemes made thereunder.

(5) The employer intending to avail benefit of this Campaign, shall, at the first instance, ensure to create Universal Account Number authenticated with Face Authentication Technology through UMANG Application for each of the eligible employees being declared and make payment of their contribution through an Electronic Challan-cum-Return.

(6) The employer shall thereafter make the declaration under this Campaign through an online facility provided by Employees Provident Fund Organisation, where employer shall indicate the details of the employees enrolled and link it to the Electronic Challan-cum-Return (Temporary Return Reference Number) through which, payment of contributions has been made and pay damages of one hundred rupees;

Provided that the membership under Employees' Pension Scheme shall be restricted to the wage ceiling as notified by the Central Government:

Provided further that any new employee after 1st day of September, 2014 shall not be a member of this Scheme in case the salary exceeds the wage ceiling.

(7) The declaration by employer shall be accepted only through the designated portal of the Employees Provident Fund Organisation.

(8) The submission of multiple undertaking or declaration shall be allowed.

(9) On and from the date of declaration under this Campaign, the employer shall make regular compliance of the provisions of the Code.

(10) All establishments are eligible to participate in the Employees' Enrolment Campaign, 2026, irrespective of the fact whether any establishment is facing inquiries under section 125 of the Code or under section 7A of the Repealed Act, paragraph-11 of this Scheme or paragraph 26-B of Employees' Provident Funds Scheme, 1952, paragraph-8 of the Employees' Pension Scheme, 2026 or paragraph 8 of Employees' Pension Scheme, 1995, as the case may be, are pending.

(11) The inquiry officer shall take into consideration the declaration made under this Campaign while deciding the matter.

(12) In case declaration is given by the employer pertaining to the stipulated period of inquiry, the benefits under this Campaign shall be confined to limiting the damages to the extent of notional damages as provided for under this Campaign in respect of all existing employees, their wages or amount of contributions and duration of their employment so declared.

(13) The employer shall deposit contributions in respect of declared employees for past periods from their respective date of joining, that-

(a) the employer shall only be required to pay their share, provided the employees' share has not been deducted and kept with the employer;

(b) the employees' share shall be waived, if not deducted by employer earlier;

(c) the employer shall pay interest for the past period under section 127 of the Code, along with administrative charges, as applicable.

(14) The cases of assessments already concluded under section 125 of the Code or under Section 7A of the Repealed Act, paragraph-11 of this Scheme or paragraph 26-B of Employees' Provident Funds Scheme, 1952, paragraph-8 of the Employees' Pension Scheme, 2026 or paragraph 8 of Employees' Pension Scheme, 1995, as the case may be, are pending and the employer opts for this Campaign shall not be considered.

(15) No action shall be initiated by the Employees' Provident Fund Organisation against the employers who avail the benefits of this Campaign, in respect of such employees who have already left the establishment as on the date of declaration, subject to submission of an undertaking by the establishment declaring that-

(a) all the existing and eligible employees have been declared; and

(b) no amount pertaining to the existing or earlier employees' share of contribution which was deducted therefrom along with applicable amount of employers' contributions in respect thereof, is pending for depositing in the fund.

(16) Where a declaration under this Campaign has been made by misrepresentation or suppression of facts relating to declaration of eligible employees, employment and terms of employment of such declared employee, such declaration shall be void ab-initio and shall be deemed to have not been made under this Scheme and the employer making such declaration shall be liable to action in accordance with the provisions of the Code and the Schemes made thereunder.

(17) For the purpose of increasing coverage and extension of benefits under the Scheme, the member's contribution shall stand waived under this Campaign for the period beginning the 1st day of April, 2009 and ending the 31st day of March, 2026:

Provided further that such waiver under this Campaign, shall be applicable, only if the member's contribution has not been recovered.

(18) The Central Provident Fund Commissioner or such other officer authorised, may levy an amount and recover from the employer by way of damages at the rates specified in the Table under Employees' Enrolment Campaign, 2026:

TABLE

Period of Default	Rate of damages
Between the 1st day of July 2009 to the 31st day of March 2026	One hundred rupees under the Employees' Enrolment Campaign-2026 .

B. VISHWAS, 2026.-— (1) The special provisions relating to damages shall be called "VISHWAS, 2026".

(2) It shall remain valid for a period of six months from the date of notification of this Scheme.

(3) The duration may be further extended for a period not exceeding six months by Central Provident Fund Commissioner for reasons to be recorded in writing and shall be placed before the Central Board for information.

(4) VISHWAS, 2026 shall be applicable for damages for default in payment of contribution for the period prior to 14th June, 2024.

(5) VISHWAS, 2026 shall be applicable to following categories of cases under section 14B of the

Repealed Act read with paragraph 32A of the Employees' Provident Fund Scheme, 1952 and section 128 of the Code read with paragraph 23 of this Scheme: -

(a) where order under section 14B of the Repealed Act or under section 128 of the Code, as the case may be, has been issued and is under dispute before any judicial forum by either party to the dispute;

(b) where any order under section 14B of the Repealed Act or under section 128 of the Code, as the case may be, has been issued and amount to be levied is yet to be recovered;

(c) where notice under section 14B of the Repealed Act or under section 128 of the Code, as the case may be, has been issued and final order is yet to be issued; or,

(d) where notice under section 14B of the Repealed Act or under section 128 of the Code, as the case may be, is yet to be issued.

(6) The VISHWAS 2026 shall not be applicable to such cases, where entire amount under section 14B of the Repealed Act or under section 128 of the Code, as the case may be, has already been deposited.

(7) Notwithstanding the rate of damages otherwise applicable at the relevant point of time, the rate of damages under the VISHWAS, 2026 shall be as specified in sub-paragraph (1) of paragraph 23 of the Scheme.

(8) An appeal filed or an order passed under section 7-I of the Repealed Act or before any judicial forum, against a notice or an order referred in sub-paragraph (5), shall stand abated, on the remittance of such amount of damages as specified in sub-paragraph (7).

(9) The VISHWAS, 2026 shall be applicable subject to following conditions: -

(a) the interest under section 7Q of the Repealed Act or section 127 of the Code for the specific period or delayed months of remittances corresponding to the period under section 14B of the Repealed Act, is fully remitted or recovered;

(b) the employer shall submit an undertaking that no further appeal before any forum shall be filed consequent upon such abatement of dispute under this Scheme.

(10) The recovery of dues, paid or recovered in part shall be as under,-

(a) any unpaid amount under section 14B of the Repealed Act shall be regulated as under: -

(i) where the amount paid in part is greater than the damages calculated as per sub-paragraph (7), there shall be no refund to the establishment nor shall it be adjusted against any other order or a notice issued under section 14B of the Repealed Act for the said period of delay of remittances;

(ii) where the amount paid in part is lesser than the damages calculated as per sub-paragraph (7), the establishment shall remit the differential amount of the damages calculated as per sub-paragraph (7);

(b) pre-deposit under section 7-O of the Repealed Act or section 23 of the Code**:-**

any amount deposited under section 7-O of the Repealed Act or under sub-section (3) of section 23 of the Code for preferring an appeal under section 7-I of the Repealed Act or section 23 of the Code, as the case may be, and deposited with the Employees' Provident Fund Organisation shall be considered as valid deposit by the establishment under the Repealed Act and shall be regulated as under:

(i) the differential amount between the amount calculated as damages payable under sub-paragraph (7) and the deposited amount under section 7-O of the Repealed Act or under sub-section (3) of section 23 of the Code shall be paid by the establishment;

(ii) where the differential amount deposited under section 7-O of the Repealed Act or under sub-section (3) of section 23 of the Code exceeds the amount calculated as damages payable under sub-paragraph (7) is more, the differential excess of amount shall be adjusted first against any other order issued under section 14 B of the Repealed Act or any notice to be issued under section 128 of the Code for any subsequent period of delay in remittances towards the contributions payable by the establishment.

(11) The Central Provident Fund Commissioner shall issue operational guidelines.

C. AMNESTY, 2026.— (1) The provisions relating to exempted establishments shall be called "AMNESTY, 2026".

(2) It shall remain valid for a period of six months from the date of notification of this Scheme.

(3) The duration may further be extended for a period not exceeding six months on the recommendations of the Central Board.

(4) The exempted establishments which have applied for the Amnesty, 2026, amnesty shall be granted retrospectively under section 17 of the Repealed Act read with paragraphs 27 and 27A of the Employees' Provident Funds Scheme, 1952 and section 143 of the Code.

Explanation: For the purpose of this paragraph, this provision shall apply to establishments that have been operating a Provident Fund Trust on the basis of recognition under the Income Tax Act, 1961 (43 of 1961) but do not have a formal notification of grant of exemption by the appropriate Government under the Code or the Repealed Act.

(5) The following categories of establishments are eligible for Amnesty, 2026:

(i) **Category–I:** The establishments seeking exemption regularisation retrospectively for their Provident Fund Trusts and have already started compliance as an un-exempted establishment or are opting for prospective compliance as an un-exempted establishment and are further sub-categorised as under:

(a) Trusts maintained for excluded employees; or

(b) Trusts maintained for non-excluded employees, under the Employees' Provident Funds Scheme, 1952;

(ii) **Category–II**: The establishments seeking exemption regularisation retrospectively for their Provident Fund Trusts and opting for continuance as an exempted establishment under the Code.

(6) Provisions of Amnesty, 2026 for Category- I establishment: -

(i) retrospective exemption of the establishment and recognition of the Trust from inception to the cut-off date i.e. the date from which complying as un-exempted or such future date (not beyond the validity period) from which it is proposed by the establishment to comply as an un-exempted establishment;

(ii) the period for which the Trust has been operating shall be deemed to satisfy the three-year compliance as un-exempted that is required under the rules pertaining to grant of exemption issued by the Government under the Code;

(iii) the minimum requirement for the number of employees and / or corpus required under the rules pertaining to grant of exemption issued by the Government under the Code shall be waived;

(iv) transfer from Provident Fund balances to the Employees' Pension Scheme, 1995 and /or the Employees' Pension Scheme, 2026 shall be allowed in respect of non-excluded employees who are in service as on the cut-off date and who were mandatorily required to become members of Employees' Pension Scheme, 1995, but had not been made a member earlier;

(v) the establishment shall not be treated in default merely on the grounds that exemption of the establishment and the Trust did not have a formal approval and notification and there shall be no proceedings for assessment of dues provided that the rate of contributions and interest credited to member accounts are at par or better than the statutory rates:

Provided that in case any such proceeding has been pending shall be withdrawn and stand abated;

(vi) the establishment shall not be treated in default merely on the grounds that exemption of the establishment and the Trust did not have a formal approval and notification and there shall be no proceedings for assessment of damages and interest carried out provided the rate of contributions and interest credited to member accounts are at par or better than the statutory rates:

Provided that in case any such proceeding has been commenced (but not completed) they will be withdrawn and stand abated;

(vii) the assessment of dues and related damages and interest shall be applicable in respect of any left-out employees and apply in case of delay in transfer of Funds from the establishment to the Trust or in transfer of Funds under paragraph 28 of the Employees' Provident Funds Scheme, 1952;

(viii) in case, any proceeding for assessment of dues, damages, interest has been completed and orders issued, such orders shall be held void *ab-initio* and any amount that has been recovered shall be allowed to be adjusted against future dues of the establishment, subject to appeal under section 23 of the Code;

(ix) the establishment shall be liable for such surcharge as may be specified in the Employees' Provident Funds Scheme, 1952 for any violation or deviation from the pattern of investment specified by the

Government from time to time in respect of exempted establishments from the inception of the Trust till the date of compliance as un-exempted establishment;

(7) **Responsibility of establishments availing Amnesty, 2026:**

(i) the establishments shall make an application to the Central Government specified by the Central Provident Fund Commissioner for availing the benefits of the Amnesty, 2026;

(ii) the establishment shall provide the list of employees who are contributing or are in service as on the cut-off date as well as those employees, who have left service but whose accounts are not yet settled along with the accumulations in their credit as on that date and any liability arising out of any dispute related to services and benefits by employees for the period prior to the cut-off date, shall be borne by the employer;

(iii) the establishment shall ensure that the accounts of the Trust including the ledger account of individual members have been audited by a Chartered Accountant as on the cut-off date;

(iv) any disputes of membership, contributions and benefits paid in respect of employees who left service in the past and whose accounts were settled by the Trust or claims of service in the past will continue to be handled by the establishment and any liability arising out of any dispute related to services and benefits by employees for the period prior to the cut-off date shall be borne by the employer;

(v) the establishment shall provide the details of investments made and further transaction, if any, from date of inception of the trust till the cut-off date to Commissioner for verification by such experts or expert agencies, as may be specified by Commissioner;

(vi) the establishment shall make good any losses that had arisen in the sale and purchase of securities by the trust and to pay any surcharge or penalty for deviation from the pattern of investment;

(vii) any liability arising out of any short comings and / or irregularities noticed in the management of accounts and handling of funds and investments in the course of Audits and Compliance Audit of the trust shall be borne by the employer;

(viii) the establishment shall ensure that transfer of corpus from Trust to the Fund is carried out in the manner and in the time frame communicated to them by the Commissioner, if not already done;

(ix) the establishment shall render full co-operation and assistance by production of records of the Trust and Establishment on demand by the EPF authorities;

(x) the establishment shall ensure that any Compliance Audit and Special Audit directed by the EPF authorities are completed within three months from the date of application for the Amnesty;

(xi) the charges for the Special Audit as intimated by the EPF authorities shall be borne by the establishment;

(8) **Procedure to be followed by Employees' Provident Fund Organisation.-** The Employees' Provident Fund Organisation (the EPFO) shall follow the procedure specified as under:

(i) the EPFO shall accept the application from the establishments and provide guidance and support in completing the formalities;

(ii) the EPFO shall take parallel actions and complete the Compliance Audit and assignment of Special Audit agency and completion of special audit within six months of the establishment submitting the audited accounts of the Trust and submitting all the documents sought by the EPFO offices;

(iii) the EPFO shall communicate shortcomings and dues, surcharges and penalties that would be payable by the establishment in a time bound manner and also address any objections and grievances raised by the establishment;

(iv) the EPFO shall ensure the issuance of public notice of the intention of the establishment to comply as an un-exempted establishment and regularization of the exemption status and address any objection or grievance raised by affected persons;

(v) in the case of establishments, which apply for a prospective cut-off date, after orders of the Government allowing compliance as un-exempted establishment from a particular cut-off date, the EPFO shall ensure smooth transfer of funds from Trust to Fund and crediting of balances to individual accounts;

(vi) a time frame of six months shall be allowed to the establishment to complete audits and updating of accounts from the date of their applications;

(9) Provisions of Amnesty, 2026 for Category- II establishment **.-**

The establishments classified as Category-II, in addition to the conditions specified in sub-paragraph 8, shall also comply with the provisions of the Code, the rules framed thereunder and this Scheme.

(10) Additional conditions.- The additional conditions for grant of Amnesty are specified as under:

(i) the rate of contributions and interest thereon shall not be less favourable than the Provident Fund benefits extended to employees of un-exempted establishments and the deficiency in interest or the contributions shall be borne by the employer;

(ii) the provisions of paragraph ……… shall apply in cases of levy of damages by way of penalty under section 14B of the Repealed Act and the Employees' Provident Funds Scheme, 1952;

(iii) the provisions of paragraph …… shall be applicable on such establishments in cases of evasion in membership;

(iv) the membership to the Employees' Pension Scheme, 1995 from a retrospective date shall not be permissible under this scheme except in eligible cases under the Employees' Pension Scheme, 1995:

Provided that diversion of funds from the employer's Provident Fund share to the Employees' Pension Fund, 1995 and / or the Employees' Pension Scheme, 2026 shall be allowed in such cases;

(v) the establishment shall update KYC requirements of the employees of the establishments participating in the Trust.

(11) Issuance of order: The appropriate Government shall issue final orders regarding admissibility of the Amnesty, 2026 within six months of receipt of application in complete form.

FORM-I

[*See* paragraph 12(1)]

To,

The Appropriate Government

Subject: Application for exemption from operation of all or the following provisions of the Employees Provident Fund Scheme,2026:

Sir,

I,________________________(Name) hereby apply for exemption from the operation of all or the following provisions of the Employees Provident Fund Scheme,2026:

a) ___________________________________

b) ___________________________________

My details are as follows: -

1. Name:
   (in block letters)
2. Date of birth
3. Gender:
4. Aadhaar number:
5. UAN:
6. Member ID/EPF Account no.: -
7. Address:
8. Name of the establishment:
9. EPF Code No. of the establishment:

1. I declare that all the particulars stated above are true to the best of my knowledge and belief.

2. I hereby give my consent to Employees' Provident Fund Organisation to use my Aadhaar information for the purpose indicated above.

Date:

Place:

(Name and signature of the applicant)

It is certified that the details furnished above are correct as per record of the establishment.

Date:

Place:

Name & signature of the employer/

Authorised signatory of the establishment

Form II
[*See* Paragraph 12(2) (ii)]

(Online Returns for any exempted establishment or class of establishment or employee or class of employee)

FIELD WISE INSTRUCTIONS

PART A: ESTABLISHMENT DETAILS

Sl. No.	Field Name	Field Type	Remarks
A.	Establishment ID	Will be auto populated based on log in by the employer	For any change in the data against B and/or C the employer may send an email to the concerned RPFC along with documents.
B.	Name of the establishment		
C.	Address		
D.	PAN of the establishment	Data entry	The PAN and the name as per PAN will be verified from the Income Tax Database.
E.	Name of establishment as per PAN	Data entry	
F.	Ownership type	Selection from a drop down list	Please see Annexure A to view the list.
G.	Primary activity	Selection from a drop down list	Please see Annexure B to view the list.
H.	Exemption under section/para	Selection from a drop down list	Please see Annexure C to view the list.
	a. Relaxation order number	Data entry	Fields for I (i) to (viii) will be displayed.
	ii. Relaxation order date	Data entry	
	iii. issued by	Selection from a drop down list	
	iv. Relaxation with effect from	Data entry	
	v. Notification number	Data entry	Mandatory field.
	vi. Notification date	Data entry	Mandatory fields.
	vii. Issued By	Selection from a drop down list	
	viii. Notification with effect from	Data entry	
I.	In case of exemption under paragraph 27, Order number		These fields will appear if the section under SL H is paragraph 27. The employer is required to enter the first order granting exemption to a member.
	i. Order date	Data entry	These fields will appear if the section under SL H is paragraph 27. The employer is required to enter the first order granting exemption to a member. Link shows the list of separate code/sub code which is updated in Form 5A.
	ii. With effect from	Data entry	
	iii. Issued by		
J.	Branches having separate/sub-	Click here link	The employer is also required

	code		to list out all its branches located at places other than the establishment and not having any separate or sub code number (employees working where are also complying under the trust. Employer can add new branch in form 5A.
K.	Branches having separate/sub-number	Click here link	Default value will be 12%
L.	Contribution rate	Selection from 10 or 12% as applicable.	

Note: Parts C, D and E will allow entry only when the Part A and B are filled in, Part E and F will allow entry only if the establishment filing the return is also the parent trust in case of common PF Trust (refer Part B).

EDITING OF DATA IN PART A

Once the date is saved, it can be edited later when there is any change in the date by click of the EDIT Button.

However, the following data cannot be edited:

1. Name and address of the establishment. If any change is there the employer is required to request the concerned PF Office with supporting documents so that the data is first changed in the EPFO application and it will be updated on the unified portal at the level of APFC.
2. The PAN and name as per PAN of the establishment if the data is verified and the status is shown as verified.
3. Selection of the section/paragraph regarding the relaxation order/notification and the details of such order, as the start month of the return is based on the 'with effect from' - date of exemption.

PART B: TRUST DETAILS

Sl. No.	Field Name	Field Type	Remarks
A.	PAN of the trust	Data entry	The PAN and the name as per PAN will be verified from the Income Tax Database.
B.	Name of the trust as per PAN	Data entry	
C.	Name of the Trust as per records	Display	The name will be displayed from the records of EPFO.
D.	Address Line 1	Data entry	
E.	Line 2	Data entry	
F.	City	Data entry	
G.	District	Selection	
H.	State	Selection	
I.	PIN	Data entry	
J.	Income tax order number recognizing the trust	Data entry	Please inform if the trust has been recognized by the IT Department.
K.	Date of income tax trust	Data entry	- Do -
L.	Date of income tax order	Selection	Please select single if the trust is handling the PF Contributions of single establishment (including the branches, not having been granted any separate exemption). Select CPF Trust if the Trust is handling contributions from other participating units also.
M.	Details of establishment having the	The fields will	In case the establishment that is filling

	parent trust (In case L is common PF Trust)	be as follows:	the return enters own code number as the Establishment handling the Trust, it will be able to enter the details in Part E and F. In case the Trust is handled by another code and the establishment filing the unit, he will be able to view the data in Part E and F if entered by the Parent Trust.
			A link to view the compliance by the Branch post March 2012 will also appear. There will be facility to add row for more branches.
N.	Details of Chairman	Following fields will be there	
	Name	Data entry	
	Aadhaar/PAN/UAN of Chairman	Data entry	
	Designation	Data entry	
O.	Details of representatives	Following fields will be there	The details of the representatives from the establishment which is filling the return may be entered.
	Name	Data entry	
	Aadhaar/PAN/UAN of the representative	Data entry	
	Designation	Data entry	
	Whether employee or employer representative	Selection	
	Whether elected or nominated member	Selection	
P.	DEMAT Account details	There will be facility to add fields.	There will be facility to add rows for more accounts.
	Account Number	Data entry	
	Depository participant	Data entry	
	Depository type	Selection	
Q.	CSGL/SGL Account details	There will be facility to add fields.	There will be facility to add rows for more accounts.
	Account number	Data entry	
	Depository participant	Data entry	
	Account type	Selection	
R.	Trust bank account	Following fields will be there	The details is being collected so that the EPFO offices and the other trusts may transfer the PF Amounts through-electronic mode. Only one account can be added, so that all payments are sent to it. This information will be made available to the EPFO Offices and the PF exempted trusts and will also be auto displayed in the online transfer claim form.
S.	Date of last constitution of the Board	Data entry	Please enter the data when the Boards of Trustees was last constituted.

Note: The parts C, D and E will allow entry only when the Part A and B are filled in.
Parts E and F will allow entry only if the establishment filing the return is also the parent trust in case of common PF trust.

EDITING OF DATA IN PART B

Once the data is saved, it can be edited later at level of APFC when there is any change in the data by click of the EDIT Button.
However, the following data cannot be edited:

1. The PAN and name as per PAN of the trust if the data is verified and the status is shown as verified.
2. The selection and subsequent entry regarding the single and common PF trust since it will affect the data in the Parts E and F.

PARTS C, D and E (MONTHLY PARTS)

Parts C and D are to be filled in by all establishments each month.
Part E will have to be filled in by the parent trust only each month and the participating units having exemption granted will have the view rights.

Part C: (i) Employees Details (Monthly Parts)

Sl. No.	Field Name	Field Type	Remarks	
A.	Number of employees as on close of previous month	Data entry	One-time data entry (only in the first return). On the next month the number of employees as on close of previous month is automatically displayed.	
B.	Number of employees who joined in the current month	Data entry		
C.	Number of employees who left during the current month	Data entry	Sum of (A+B+C) All types of employees are included.	
D.	Number of employees as at the end of current month	Display		
E.	Number of excluded employees out of D above	Data entry		
F.	Number of employees for whom establishment has to comply	Display	F=A+B-E	
G.	Contract employee details	Complying under trust	Data entry	
		Complying as unexempted under another code of establishment		
		Complying through respective code of contractor		
H.	Employees on direct payroll of establishment	As exempted employee	Data entry	The sum of G and H should be equal to F.
		As unexempted employee		
I.	Number of International Workers		Data entry	
J.	Number of disabled workers		Data entry	
K.	Number of inoperative accounts			
L.	Total amount of PF balance in			

	inoperative accounts			
M.	Amount of interest on PF balance in inoperative account			
N.	Number of non-KYC accounts			
O.	Amount of PF balance in non-KYC accounts			
P.	Amount of interest on PF balance in non-KYC Accounts			

Part C: (ii) Employees' Details: Contributions, Interest, Settlement & Part-withdrawals (Monthly)

Sl. No.	Name of member	UAN	Opening balance		Contributions		Settlement /part-withdrawals		Interest credited		Closing balance	
			EE#	ER*	EE	ER	EE	ER	EE	ER	EE	ER

#EE-Employee Share ***ER-Employer Share**

PART D: Contribution Details (Monthly)

Sl. No.	Field Name		Field Type	Remarks
A.	OB of PF contribution still due from employer		Data entry	Only one-time data entry with first return. On subsequent months it will be automatically displayed.
B.	PF wages liable for contribution		Data entry	
C.	EE share	Data entry	Data entry	
D.		Data entry	Data entry	
E.	ER share	Data entry	Data entry	
F.		Data entry	Data entry	
G.	Refunds	Due in the month	Data entry	
H.		Transferred	Data entry	
I.	Total due		Auto display	It will display the amount by adding total due amounts i.e. (A+B+E+G)
J.	Details of transfer of contribution	Amount	Data entry	Click on add row button and fill the amount in case the funds were transferred in parts.
		Date	Selection	
K.	Total amount transferred to BoT		Auto display	
L.	Interest paid		Data entry	Interest paid to trust by the employer for any belated transfer to Trust

Damages (Rs.) upto the month…………………
Interest (Rs.) upto the month…………………..

PART E: INVESTMENT DETAILS (MONTHLY PART by PARENT TRUST ONLY)

Sl. No.	Field name	Field type	Remarks
A.	Securities	Auto display	Display the face value of opening balance after data entry in the first return through link (securities). In subsequent month, auto display

	Details of securities	Data entry	Unique attributes of Securities including ISIN etc.	
B.	Cash	Data entry	One time data entry	
C.	Total	Auto display	It will display the amount by adding securities and cash i.e.(A+B)	
RECEIPTS				
D.	PF Contribution	Data entry		
E.	Refunds (loans and advances)	Data entry		
F.	Transfer in	Data entry		
G.	Other receipts	Data entry		
H.	Recoup by employer in	For capital loss on investment	Data entry	
I.	Case of loss by trust	For revenue loss on account of interest shortfall	Data entry	
Return from Investments:				
J.	Interest	Previous due	Data entry	One-time data entry. On next month it will be automatically displayed.
K.		Receivable in the current month	Data entry	
L.		Receivable in the current month	Data entry	
M.		Balance	Auto display	It will display the amount by using the formula (J+K-L).
N.	Maturity	Previous due	Data entry	One-time data entry. On next month it will be automatically displayed.
O.		Receivable in the current month	Auto display	The amount will appear from the details entered through the link " Matured During the Month". The sum of face value of all securities matured will be displayed.
P.		Received in the current month	Data entry	
Q.		Balance	Auto display	It will display the amount by using the formula (N+O-P).
R.	Others	Received due	Data entry	One-time data entry. On next month it will be automatically displayed.
S.		Receivable in the current month due	Data entry	
T.		Received in the current month	Data entry	
U.		Balance	Auto display	It will display the amount by using the formula(R+S-T).
V.	Total Receipts		Auto display	It will display the amount by adding the following fields. (D+E+F+G+H+I+L+P+T)
Payments				
W.	Claim including transfer out	Data entry		
X.	Loans and advances	Data entry		
Y.	Other payments	Data entry		

Z.		Auto display	It will display the amount by adding the claims including transfer out, loans and advances and other payments (W+X+Y).
ZA.	Amount available for Investment (B+V-Z)	Auto display	It will display the amount by using the formula (B+V-Z).
ZB.	Total amount invested by BoT	Auto display	The amount will appear from the details entered through the link "Investment Details During the Month" It will automatically display the sum of amount from securities screen by using the formula (F+G-H). The deal value will be taken.
ZC.	Cash balance	Auto display	It will display the amount by using the formula (AA-AB).
ZD.	% of cash balance against available	Auto display	It will display the amount by using the formula (AC*lOO/AA).
ZE.	Reason for uninvested amount	Data entry	

Screen opened through Hyperlink Securities/Matured Amount/Invested Amount
INVESTMENT DETAILS SECURITIES:

	Type of securities including ISIN etc.	Opening balance as on first return	Matured during The month	Invested during the month closing balance				Closing Balance	%age of types of securities	Deviation %age of investments	Remarks
Sl. No.	Data Entry	Face value	Face value	Face value	Deal value	Accrued Interest Paid	Accrued Interest Received	Face value			
a	b	c	d	e	f	g	h	i			The face value of closing balance is auto display the amount by using the formula face value of opening balance- face value of mature + face value of investment i.e. (CD+E)
1.	Central Government security item (i) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
2.	State Government securities/SOL item (II) (a) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
3.	Central/State Government guaranteed securities Item (ii) (b) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
4.	Bonds/ Securities of Public Financial Institution item (iii) (a) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
5.	Bonds/securities of Central public sector undertaking item (iii) (a) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
6.	Bonds/securities of public bank item (iii) (a) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
7.	Bonds/securities	One	Data	Data	Data	Data	Data	Auto			

	of State public sector undertakings item (iii) (a) of the notification	time data	entry	entry	entry	entry	entry	display			
8.	TDR (less than a year) of PSB item (iii) (b) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
9.	Collateral Borrowing & Lending Obligation (CBLO) item (iii) (c) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
10.	Bonds/securities of Private Sector item (v) of the notification	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
11.	SDS	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
12.	Others	One time data	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
			categories for Investment as per New Pattern w.e.f. 29.05.2015								
13.	Category (i) (a)Government securities	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			Will open only from May 2015
14.	Category (i)(b)Other securities	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
15.	Category (i)(c)Gilt Mutual Funds	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
16.	Category (ii)(a)Listed Debt securities	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
17.	Category (11)(b)Basellll Tier 1Bonds	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
18.	Category (ii)(c)Rupee Bonds of IBRD, IFC and ADB	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
19.	Category (ii)(d)Term Deposit Receipts (TDRs)not less than one year duration.	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
20.	Category (ii) (e)Debt Mutual Funds	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
21.	Category (ii) (f) Infrastructure debt. Instruments	One time data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
22.	Category (iii) (b) Category (iii) (b) Liquid Mutual Fund	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
23.	Category (iii) (	Data	Data	Data	Data	Data	Data	Auto			

	b) Liquid Mutual Fund	entry	entry	entry	entry	entry	entry	display			
24.	Category (iii) (c) Term Deposit Receipts (TDRs) of up to one year duration.	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
25.	Category (iv) (a) Shares of Body Corporates list on BSE/NSE.	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
26.	Category (iv) (b) Mutual Funds regulated by SEBI.	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
27.	Category (iv) (C)ETF of either Sensex index or Nifty 50 index.	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
28.	Category (iv) (d)ETF's of Disinvestment by Govt. of India in body corporate	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
29.	Category (iv) (e)ETF for the purpose of hedging	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
30.	Category (V) (a) CMB5 or RMBS.	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
31.	Category (v)(b) Unite issued by REITs.	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
32.	Category (v)(c) ABS regulated by SEBI	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
33.	Category (v) (d)Units of Infrastructure Investment Trusts regulated by SEBI	Data entry	Data entry	Data entry	Data entry	Data entry	Data entry	Auto display			
34.		Sum	Sum	Sum	Sum	Sum	Sum	Sum			

Scrip Register:

Sl. No.	Transaction ID	Transaction date	Value date	TT	ISIN	Code	Face Value	Purchase Price	Accrued interest	YTM	Maturity Date	Remarks-Description of security	category	Cost	Ref-Fund manager

Two more hyperlinks from Part E

1. Regarding the claim settlements in the establishment and on the grievance redressal. The pop up screen will ask each month the following data.

Sl. No.	Data field		
CLAIMS			
1.	Opening Balance of Claims	One time data entry	
2.	Claims received in the month	Data entry	
3.	Total claims workload in the month	Display	1 plus 2
4.	Claims disposed within 20 days	Data entry	

5.	% of claims settled in the month within 20 days	Display	4 *100/3
6.	Claims disposed beyond 20 days	Data entry	
7.	% of claims settled in the month beyond 20 days	Display	6* 100/3
8.	No of claims pending	Display	3 - 4-6 Will carry as OB to next month
9.	% of claims pending		8*100/3
10.	Reasons for pending claims	Data entry	
GRIEVANCES			
11.	Opening balance	One time data entry	
12.	Grievances received in the month	Data entry	
13.	Net workload	Display	11 plus 12
14.	Grievances disposed	Data entry	
15.	% of grievances disposed	Display	14*100/13
16.	Closing balance	Display	Will carry as OB to next month
17.	% of Grievances pending	Display	16*100/13

Part F-ANNUAL INFORMATION (HOLDING) (YEARLY PART BY PARENT TRUST ONLY)

Sl. No.	Field Name		Field Type	Remarks
I AUDIT OF ACCOUNTS				
A.	Financial Year up to which accounts audited		Selection	Financial Year
B.	Name & Address of the Auditor for last Six Years	Year	Data entry	Entry of previous 6 Years
		Name		
		Address		
		CAs Registration Number		
		PAN		
C.	Whether copy of the latest Audit Report Sent to the RPFC		Selection	Yes/No
D.	If Yes	Year	Data entry	
		Sent vide letter No		
		Date		
		Date of Receipt by RO		
II. Details of annual statement of account				
E.	Annual Statement of account issued upto		Data entry	
F.	No. of contributing members		Data entry	
	Closing Balance Amount of Contributory members			
G.	No. of Non-contributory Members		Data entry	
	Closing Balance Amount of Non Contributory members			

H.	Amount available for Distribution of interest	Data entry	
I.	Rate of interest declared and credited	Data entry	
J.	Whether the deficiency in interest was made good by the employer.	Selection	
K.	Whether the interest is on monthly accrual of balance	Selection	
L.	Whether the accounts are being maintained electronically	Selection	
M.	Whether the members are able to see their Account Balance online.	Selection	
N.	Whether the rules of the fund are displayed on a notice board/made available electronically.	Selection	
III.	**Financial Health of Holdings**		
O.	Total Holding of the trust at the end of Financial Year	Data entry	
P.	Market value of the holding of trust at the end of financial Year	Data entry	
IV. Amortization Account of trust			
Q.	Opening Balance		
	Addition/Reduction during the year		
	Closing balance		
	#Reduction to be entered in(-)		
V. Maturity In Defaults			
R.	Default of Security	Data entry	
S.	ISIN	Data entry	
T.	Face Value	Data entry	
U.	Deal value at the time of purchase	Data entry	
V.	Amount Receivable	Data entry	
W.	Amount Received	Data entry	
X.	Amount in default	Data entry	
	Total	=(e-f)	
VI. Interest In Defaults			
Y.	Default of Security	Data entry	
Z.	ISIN	Data entry	
ZA.	Interest receivable	Data entry	
ZB.	Interest Received	Data entry	
ZC.	Interest in Default	Data entry	
	Total	=(c-d)	

To be signed digitally by employer/authorised signatory

Form -III
[*See* Paragraph 13(3)]
(Minutes of the meeting of board of trustees)

1. (a) Name & Code Number of the establishment:

(b) Address of the establishment:

(c) E-mail id:

2. Details of the meeting of board of trustees:

(i) Date of the meeting:

(ii) Venue of the Meeting:

(iii) Whether chairman of the meeting appointed ◯ Yes ◯ No

(iv) Number of members attended the meeting

(v) Whether the requisite quorum is present ◯ Yes ◯ No

(vi) Business transacted at the meeting and result thereof

(vii) Particulars with respect to any adjournment of meeting and change in venue

(viii) Particulars with respect of postponement of meeting and change in venue

(ix) Any other points relevant for inclusion in the report

3. Fair summary of proceedings of the meeting

4. Confirmed that the meeting was called, convened, held and conducted as per the provisions of the Act, the rules and secretarial standards made thereunder.

Declaration

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete

To be digitally signed by the Chairman

OR

To be digitally signed by

Designation

DIN of the director; or DIN or PAN/ Aadhaar of the manager or CEO or CFO; or membership number of the company secretary

FORM IV

[*See* paragraph 13(27)]

CERTIFICATE OF UNDERTAKING

To

The Regional Provident Fund Commissioner,

____

Sir,

We, the employer, and the board of trustees, undertake to abide by the conditions for grant of exemption under section 143(1) of Code on Social Security, 2020.

This shall be legally binding on . . . . (Name, PAN & EPF Code no of the Establishment) (, and the board of trustees of ……………… (Name of the PF Trust) including their successors and assignees or such conditions as may be specified later for continuation of exemption.

We, also undertake to transfer the funds promptly within the time limit prescribed from time to time and as directed by the Regional Provident Fund Commissioner in the event of cancellation of exemption.

We, the employer and the board of trustees also undertake to transfer the funds promptly within the time limit prescribed by the concerned RPFC in the event of cancellation of exemption, failing which provisions of sections 127 and 128 of the Code shall apply.

(SIGNATURE)	***(SIGNATURE)***
(NAME………………….)	***(NAME...)***
Aadhaar No.- ________	Aadhaar No.- ________
PAN___________	PAN ________
UAN____________	UAN____________
EMPLOYER/CHAIRMAN OF THE TRUST	***ALL MEMBERS OF BOARD OF TRUSTEES***

FORM-V
[*See* paragraph 24(1) of THE EMPLOYEES' PROVIDENT FUNDS SCHEME, 2026]

[*See* paragraph 18(1) of THE EMPLOYEES' PENSION SCHEME, 2026]

[*See* paragraph 11(1) of THE EMPLOYEES DEPOSIT LINKED INSURANCE SCHEME, 2026]

(Return of details of Employees required or entitled to become members of funds and Wages paid to each of such employee)

Name and address of the establishment…………………………………………………………..

EPF Code No. of-establishment……………………………………………………………………….

Date of applicability of the

Code………………………………………………………………………………………………..

Sl. No.	Member ID/ EPF Account No.	Name of the employee	Date of birth	Aadhaar number	PAN	UAN	Gender	Date of joining the Fund	Total period of previous service	Gross wages	EPF wages	EPS wages	EDLI wages

Signature of the employer or
Authorised signatory of the establishment
Seal of the establishment

Form VI
[*See* paragraph 24(2)(vi)]
(Ownership Return)

Establishment Profile		
1	Name of the Establishment	Auto seeded
2	EPF Code Number of the Establishment	Auto seeded
3	Coverage Under Section	Auto seeded
4	LIN	Auto seeded
5	CIN	Auto Seeded
6	PAN of the Establishment	Auto Seeded
7	TAN of the establishment	
8	GST number	
9	Date of Registration under Code	Auto seeded
10	Date of Commencement of Business	
11	Address:	Auto Seeded
12	Phone Number	Auto Seeded/Data Entry
13	Fax number	Auto Seeded/Data Entry
14	Email Id	Auto Seeded/Data Entry
15	Web Address, if any	Auto Seeded/Data Entry
16	Establishment classification	Auto seeded- Private/Public Sector/Government
17	NIC Code	Auto Seeded/Data Entry

PART-A

PARTICULARS OF OWNERS

S. No.	Name	Date of Birth	Gender	Father's Name	Aadhaar number	DIN	PAN	Address	Mobile, email	Status/ Designation in establishment	The Date from which position held	Details of Bank Account/ ISFC

Document chosen as identity proof of Responsible Person :

- Aadhaar/ DIN/ PAN

PART-B

PARTICULARS OF LESSEE

S.No.	Name	Aadhaar number	Gender	DIN	PAN	Date of birth	Bank Account no & IFS Code	Address	Mobile, email	Date of lease

Document chosen as identity proof of lease : - Document for proof of lease.

PART-C

All BANK DETAILS OF ESTABLISHMENT SPECIFIED IN PART-A

S. No.	Name of the establishment	Name of bank	Address of the branch	IFSC Code	Account number	Type of account

DECLARATION

1. I hereby declare that the information furnished herein is true to the best of my knowledge and belief.
2. I hereby give my consent to Employees' Provident Fund Organisation to use my Aadhaar information for the purpose indicated above.

Signature of employer: ______________________________

Name of employer: ______________________________

Designation of employer: ______________________________

Form VII

(Under Para 24(2)(ix) of EPF Scheme)

Electronic Challan-Cum-Return

Sr No	Column Name
1	EPF Code number of the establishment
2	UAN
3	Member name as per UAN
4	Gross wages
5	EPF wages
6	EPS wages
7	EDLI wages
8	Employee PF contribution
9	Employer EPS contribution
10	Employer PF contribution
11	NCP Days (Non-contributory period)
12	EPF Code number of Principal Employer(Wherever applicable)
13	Period of engagement of Contractual employee with Principal Employer- From (date) (Wherever applicable)
14	Period of Engagement of contractual employee with Principal Employer- Upto (date) (Wherever applicable)

To be digitally Signed by the employer

Form VIII

[*See* paragraph 26(1) (i)]

(Details of branches of establishment and particulars of responsible person for branch)

Establishment Profile		
1	Name of the establishment	Auto seeded
2	EPF Code number of the establishment	Auto seeded
3	Coverage under section	Auto seeded
4	LIN	Auto seeded
5	CIN	Auto seeded
6	PAN of the establishment	Auto seeded
7	TAN of the establishment	
8	GST number	
9	Date of Registration under Code	Auto seeded
10	Date of commencement of business	
11	Address:	Auto seeded
12	Phone number	Auto seeded/Data entry
13	Fax number	Auto seeded/Data entry
14	Email Id	Auto seeded/Data entry
15	Web address, if any	Auto seeded/Data entry
16	Establishment classification	Auto seeded- Private/Public Sector/Government
17	NIC Code	Auto seeded/Data entry

Details of Branch

(Separate entry for each branch)

Sl. No.	Branch name	EPF Code number of the branch	Address	Branch type (factory/field office etc.)	Document in support of branch	Date from which the branch is functional	Bank details of the branch		
					Any license/certificate/number issued by any Government Authority		Bank account number	IFS Code	Name of the bank branch

PARTICULARS OF PERSON WHO HAVE ULTIMATE CONTROL OVER AFFAIRS OF BRANCH

(Separate entry for each branch)

No.	Branch name	EPF Code number of the branch	Name of responsible person	Gender	Date of birth	Father's name	Aadhaar number	DIN	PAN	Address*	Mobile	email	Designation of the responsible person	Date of incumbency of the responsible person

* Any one of the documents having address of the responsible person: Aadhaar/ DIN/Electricity bill/Gas bill/Rent or Lease agreement

PARTICULARS OF LESSEE
(Separate entry for each branch)

Sl. No.	Branch name	EPF Code number of the branch	Name	Gender	Date of birth	Father's name	Aadhaar number	DIN	PAN	Address*	Mobile	email	Date of commencement of lease

* Any one of the documents having address of the responsible person: Aadhaar/ DIN/Electricity bill/Gas bill/Rent or Lease agreement

DECLARATION

I hereby declare that the information furnished above is true to the best of my knowledge and belief.

Signature of employer: ______________________________

Name of employer: ______________________________

Designation of employer: ______________________________

Form IX
[*See* paragraph 26(1)(ii)]
(Details of authorised signatories)

The following official/officials is/are hereby authorized to sign all documents and submit returns on behalf of the employer for the establishment [Name_______] and EPF Code No ________for submission to the EPFO.

The details of Authorized Signatory are given below:

Sl. No.	Name of authorized signatory	Designation	UAN	Aadhaar number	PAN	Mobile No.	Specimen signature
1							
2							
3							
4							
5							

Document chosen as identity proof of authorised signatory : - UAN & Aadhaar/ PAN

DECLARATION

1. I hereby declare that the information furnished by me in this form containing details of authorised signatories is true to the best of my knowledge and belief.
2. I hereby give my consent to Employees' Provident Fund Organisation to use my Aadhaar information for authentication of my identity.

Date:___________
Place:__________

Signature of employer: ______________________________
Name of employer: ______________________________
Designation of employer: ______________________________
Seal of the establishment: ______________________________

Form X

[*See* paragraph 27(1)]

(Registration of principal employer's establishment and declaration of contractors)

PART A — ESTABLISHMENT DETAILS (Auto Seeded)

1. Name of establishment		**2. EPF Code No.**	
3. PAN of establishment	*10-digit PAN*	**4. GSTIN**	
5. Address (with PIN)			
6. Constitution	*Proprietorship / Partnership / Company / LLP / Trust / Society / Govt. / PSU*	**7. NIC Code**	
8. Nature of business / industry		**9. Date of Coverage**	*DD/MM/YYYY*

PART-B: Declaration of number of employees

1. No. of direct employees		**2. No. of Contract Workers**	

PART C — DECLARATION OF CONTRACTORS ENGAGED

Sl. No.	**Name of contractor**	**PAN**	**Contractor EPF Code (if any)**	**Nature of work**	**Contract period (From–To)**	**Number of workers**	**Contract amount**	**Form X received (Y/N)**
1.								
2.								
3.								

DECLARATION:

I------------------------(Name and designation of employer/authorised signatory) declare that the information furnished above is true and correct. I undertake to update this form within 15 days of any change in the above information including engagement of new contractors.

Place: ________________________

Date: ________________________

Name: ________________________

Designation: ____________________

Signature and seal of principal employer

Form XI
[*See* paragraph 27(3)]
(Contractor's statement on recoveries from contract workers)

Name of Contractor		**Contractor's EPF Code No**	
Contractor's PAN		**Wage month**	*MM/YYYY*
Contractor's GST		**Principal employer EPF Code**	
Name of principal employer		**Work order reference No.**	
Value of contract		**Period of contract (From---to----)**	
Total number of employees engaged.		**Number of excluded employees**	

Sl. No.	**Name of contract worker**	**UAN**	**Wages**	**Employee share of EPF deducted from wages (Rs.) ***	**Employer EPF+EPS+EDLI Contribution (Rs.)**	**Admin charges (Rs.)**	**Total dues payable (Rs.)**
1.							
2.							
3.							
4.							
Total							

DECLARATION:

I, ___________________the contractor, declare that:

(1) Employee's EPF contribution shown above has been deducted from wages and remitted to EPFO.

(2) All information is true and correct to the best of my knowledge.

Place: ________________________

Date: ________________________

Name: ________________________

Designation: ____________________

Signature and seal of contractor

Form XII

[*See* paragraph 27(4)]

Monthly abstract by principal employer

(Aggregate recoveries from contract workers and employer's contributions)

Name of establishment		**EPF Code No.**	
Address		**Month (MM/YYYY)**	
Total contractors engaged		**Total contract workers**	

CONTRACTOR-WISE ABSTRACT:

Sl. No.	**Name of contractor**	**Number of workers**	**Aggregate recovery from employee**	**Aggregate amount payable by the contractor (Rs.)**	**Details of payment by contractor**		**Details of payment by principal employer, in respect of balance dues, if any**	
	Extract of Form-XI				TRRN	Amount	TRRN	Amount
1.								
2.								
GRAND TOTAL								

DECLARATION:

1. I___________________________the principal employer, declare that the aggregate figures shown above are correct and have been compiled from Form XI statements received from each contractor.
2. I further declare that the above information is correct and true to the best of my knowledge.

Place: ________________________

Date: ________________________

Name: ________________________

Designation: ____________________

Signature and seal of principal employer

[F. No. S-35025/04/2026-SS-II]

TEJASWI S. NAIK, Joint Secy.

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